CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 1013/GT/2025

Subject : Petition for truing up tariff of Koldam Hydroelectric Power Project (4x200 MW), for the period 2019-24

Petition No. 947/GT/2025

Subject : Petition for approval of tariff of Koldam Hydroelectric Power Project (4x200 MW), for the period 2024-29.

Petitioner : NTPC Limited

Respondent(s) : Uttar Pradesh Power Corporation Limited and 12 Others.

Date of hearing : **27.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL

Record of Proceedings

The matters were called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the pleadings in the matters are complete and hence requested that the orders in the matters be reserved. The learned counsel for the Respondent, UPPCL, submitted that it has filed its reply in the matters and that the matters can be reserved

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **20.11.2026:**

Petition No. 1013/GT/2025

a. ***ACE:*** *As per Form-9A, expenditure claimed against land is Rs.698.80 lakh; however, as per submissions, the Petitioner has shown a corresponding claim during the 2019-24 tariff period as Rs.664.69 lakh. The Petitioner is directed to reconcile the same.*

b. ***Form-16 -*** *The sum of liabilities as per Form-9A and 9D does not match the liabilities addition as per Form-16. The Petitioner is directed to justify the same.*

c. ***Capital Spares –*** *Provide Quantity for each item claimed in 2019-20.*

4. The Respondents are permitted to file their replies on or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **18.12.2026**.

5. Subject to the above, the orders in the Petitions were reserved.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)